

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderalok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No.: 96/TT/2024**

Date: 15.4.2024

To

Shri B.B. Rath  
Sr. General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2  
Sector-29, Gurgaon-122001

**Subject:- Petition for Determination of Transmission Tariff from COD to 31.3.2024 for Asset-1: Phase -I Unified Real Time Dynamic State Measurement (URTDSM) For NLDC, Backup NLDC And NTAMC System-Phase -I Unified Real Time Dynamic State Measurement (URTDSM) For NLDC, Backup NLDC And NTAMC System-Phasor Data Concentrator (PDC) At NLDC, Backup NLDC And NTAMC System and Asset-2: URTDSM System (Control Center equipment, PMUs and associated equipment integrated and commissioned at ERLDC (07 PMUs) under “Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)”.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.4.2024:

## **2019-24 period**

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.
- b) Confirm whether the initial spares claimed is included in the Capital Cost and ACE submitted in the Auditor's Certificate. Further, please submit the Initial Spares discharge details.
- c) Provide the amount of ACE claimed along with the Regulations under which the same has been claimed.

- d) Confirm whether Asset-2 has been commissioned. If yes, please submit the revised tariff forms and the IDC statement.
- e) Reconciliation of total grant, actual grant received, grant deployed and balance grant year-wise and asset-wise.

**Forms**

- f) Provide Liability flow statement to be submitted per the format provided in Annexure-I.
  - g) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure-II.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. In case the above said information is not filed within the specified date, the petition shall be disposed based on the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Law)

### Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party – A										
Asset-I	Party – B										
...	...										

# TL/SS/Communication Systems etc.

## Annexure-II

Asset (Asset- wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						